

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017
in TA No. 888/2015 passed by the High Court of Gujarat at
Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 18-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Mukesh M.Patel,Adv.
Ms. Manisha T. Karia, AOR
Ms. Saumya,Adv.
Ms. Nidhi Nagpal,Adv.
Mr. Jigar M.Patel,Adv.

For Respondent(s) Mr. Tushar Mehta,ASG
Mr. Rupesh Kumar,Adv.
Ms. Niranjana Singh,Adv.
For Ms.Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice

Tag with SLP(Civil)Nos.19176-19178/2017.

(ANITA MALHOTRA)
COURT MASTER(CHANDER BALA)
COURT MASTER